

छपती रहती है कि वे ज़िन्दा हैं और क्या सरकार पेपर्स में ऐसी कोई रिपोर्ट नहीं निकाल सकती जिससे आगे ऐसी रिपोर्ट न छपे ?

सरदार स्वर्ण सिंह : हमारा प्रेम आज़ाद है ।
वे जो चाहें लिख दें ।

श्री शीलभद्र याजी : उनको अरेस्ट करना चाहिये ।

SHRI ATAL BIHARI VAJPAYEE: May I know whether the hon. Minister is aware that the ashes of Netaji are lying in a temple in Tokyo neglected and, if so, why no efforts have been made so far to bring these ashes to India ?

SARDAR SWARAN SINGH: It is a fact that the ashes are reported to be lying at the Renkoji temple in Tokyo. I am not aware of any efforts that might have been made to bring back the ashes. I will look into that aspect, Sir.

SHRI CHITTA BASU: May I know whether the Government is aware of the fact that many important personalities of this country and a large section of our people do not believe that Netaji is dead, in spite of that Committee's report ? May I know whether the Government proposes to set up another committee to have a final probe in the matter ?

SARDAR SWARAN SINGH: No, Sir. There is no intention to set up another committee. Government is satisfied with the conclusions that have been arrived at by the Shah Nawaz Khan Committee.

REFERENCE TO KASHMIR IN CENTO COMMUNIQUE

*285. **SHRI N. R. M. SWAMY:** Will the Minister of EXTERNAL AFFAIRS be pleased to state the reaction of the Government of India to the reference to Kashmir in the recent CENTO communique ?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): The reference to Kashmir in

the CENTO communique is unwarranted, since Jammu and Kashmir is a constituent state of the Indian Union, and therefore an integral part of Indian Union territory.

SHRI N. R. M. SWAMY: Sir, the conception of the CENTO is only to prevent aggression from outside and subversion from within and according to the bilateral agreement entered into between Turkey and Iraq this was directed against the U.S.S.R. Has Government taken any steps to lodge a complaint with the U.K. and the U.S.A., non-regional members of the CENTO, as to what immediate provocation there was for them to accede to this reference being made and why they connived at it ?

SARDAR SWARAN SINGH: I think the best way is to ignore this and not feel agitated about this.

SHRI ARJUN ARORA: I am glad the Minister has said that the reference was unwarranted. Some of the powers which are members, financiers and suppliers of CENTO claim to be very friendly to India and some of our Ministers have also said that they are friendly to us. May I know if the Government has taken any steps to draw the attention of the so-called friendly powers to the unwarranted nature of this reference to which they are undoubtedly a party ?

SARDAR SWARAN SINGH: Sir, we have already drawn the attention of some powers who are signatories to this. I will check up and see that we take this up suitably with all the signatories. There is no use taking it up with Pakistan.

SHRI N. R. M. SWAMY: May I know whether the signatories which you referred to are Britain and the U.S.A. and, if that is so, whether they took initial objection to including this particular item in this communique, when the amateur Foreign Minister of Pakistan insisted on its inclusion ?

SARDAR SWARAN SINGH: Sir, I have already said that I will check up

as to whether we have taken up with all the signatories, except Pakistan.

ISLAND OF KACHCHATIVU

*286. { PANDIT S. S. N. TANKHA:†
SHRI N. R. M. SWAMY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any island by the name of Kachchativu exists between India and Ceylon;

(b) whether this island forms part of the territories of India and, if so, on what basis this claim of ownership rests;

(c) whether the Ceylonese Government has made any representation in respect of it to the Government of India and, if so, what are its claims to it; and

(d) whether the Government of India have sent any reply to it had it so, what?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) :

(a) Yes, Sir.

(b) The political status of this island has not been finally determined.

(c) No, Sir, no formal representation has been received from the Government of Ceylon.

(d) Does not arise.

PANDIT S. S. N. TANKHA: May I know, Sir, what is the position under International Law in respect of the ownership of an island belonging to one country falling within the territorial waters of another country, and whether it is not a fact that such a situation is perfectly permissible under the International Law?

SHRI DINESH SINGH: I would not at this stage go into the question of the International Law. We are hoping that the matter will be settled between the two countries.

†The question was actually asked on the floor of the House by Pandit S. S. N. Tankha.

PANDIT S. S. N. TANKHA: Is it also not a fact that the claim of ownership of the island in question will rest upon the proof of the claim and title which may be put forward by the country claiming its ownership and not on the mere fact that the island falls within the territorial waters of the other nation?

MR. CHAIRMAN: No question of International Law comes now. He said negotiations are going on and it will be settled.

PANDIT S. S. N. TANKHA: May I know, Sir, if the hon. Minister has seen a press statement by Mr. B. P. Peiris, former Secretary to the Ceylonese Cabinet, in this behalf as it appeared in the 'Statesman', dated the 12th May, 1966 to the effect—and I quote his words:

"I remember coming across this problem when I was an Assistant Legal Draftsman. I had to deal with a file for the purpose of verifying some of the boundaries of the Northern District."

Northern District here means the Northern District of Ceylon:

"In the process of revising the draft proclamation I had to trace the history of the boundary back over many years and I remember coming across a proclamation in the time of Queen Victoria in which the island of Kachchativu is excluded from the Northern District as it belonged to the Raja of Ramnad."

Has the hon. Minister seen that statement?

SHRI DINESH SINGH: Yes, Sir.

DR. S. CHANDRASEKHAR: I would like to know from the Government whether they are in possession of conclusive evidence that the island of Kachchativu belonged to the zamindari of the Raja of Ramnad?

SHRI DINESH SINGH: It is not a disputed fact. It has been part of the zamindari.